BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>06.07.2017</u>

Name of the Company:

PSL Ltd.

V/s.

Edelweiss Assets Recounstruction Co. Ltd. & Ors.

Section of the Companies Act:

Section 10 of the Insolvency and Bankrupcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NANIN K PAHWA

ADVOCATE

ADOLTAN.

2.

MAUIN RPABELLA

<u>ORDER</u>

Learned Advocate Mr. Navin Pahwa present for Corporate Debtor/ Petitioners. None present for Respondents.

Heard arguments of Learned Counsel for Corporate Debtor/ Petitioner.

It appears that copies of the petition not sent to the Financial Creditors as required by Rule 7 (2) of Adjudication Rules.

Hence, petitioner is directed to send a copy of the petition filed before this Authority by the Registered post or speed post to all the Financial Creditor and file proof of service.

List the matter on 12.07.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 6th day of July, 2017.